CORAM: Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. N. Dharmadan .. Judicial Member

16.4.1990

Mr. J.D. Ajmera, learned advocate for the respondents wants to file Annexures to the reply which he has not done so for which he apologizes. He is allowed to file Annexures with copy to the petitioner. The case is adjourned and may be posted on a date by the Registry after vacation.

(N Dharmadan) Judicial Member (P H Trivedi) Vice Chairman

*Mogera

O.A./217/87

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman

Hon'ble Mr.R.C.Bhatt : Judicial Member

11/02/1991

At the request of Mr.P.S.Champaneria for Mr.P.M.Raval, learned advocate for the respondents, the case is adjourned. Mr.J.J.Yajnik learned advocate for the petitioner present. The case be fixed on 18th Feb. 1991, for final hearing.

(R.C.Bhatt)
Judicial Member

(P.H.Trivedi) Vice Chairman

AIT

MA/144/90 with OA/217/87



Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. D.K. Agrawal

: Judicial Member

26-10-1990

Mr. T.H.Sompura for Mr.P.M.Raval, learned advocate for the respondents. The case OA/217/87 be fixed in due couse. With this order, MA/144/90 stands disposed of.

Ducessand

(D.K.Agrawal) Judicial Member

(P.H.Trivedi) Vice Chairman

a.a.b.